GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3945 ANSWERED ON:26.08.2011 RECOVERY OF INCOME TAX ARREARS Rani Killi Krupa

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government had constituted a task force for recovery of income tax arrears;
- (b) if so, the details thereof;
- (c) the amount recovered by this task force as on 31 December, 2010; and
- (d) the time by when the Government is likely to recover the full arrears?

Answer

MINISTEROF STATE IN THE MINISTERY OF FINANCE (SHRI. S.S.PALANIMANICKAM)

- (a) Yes Sir.
- (b) the Income Tax Department has constituted task force from time to time for recovery of income tax arrears and with a objective to evolve and implement a multi-pronged strategy for collection of arrear of tax
- (c) The department does not maintain separate data about the recovery made by the task force. However, The amount of tax arrears recovered by the department during last two financial years and during financial year 2010-11 as on 31 December 2010 is as below:

Rs in crore

FY Amount recovered

2008-09 10,016

2009-10 11,939

2010-11 as on 7,079 31.12.2010

(d) The raising of demand and collection of outstanding taxes is a continuous process and all out efforts are made by the Income Tax Department to collect the Outstanding taxes. As tax arrear is not a static concept, it is not possible to recover arrears in full at any given point of time.